



GOVERNMENT OF INDIA  
MINISTRY OF FINANCE, DEPARTMENT OF REVENUE  
OFFICE OF THE CHIEF COMMISSIONER OF INCOME TAX, GHAZIABAD REGION  
AT GROUND FLOOR, C.G.O. COMPLEX-1, HAPUR CHUNGI, KAMLA NEHRU NAGAR,  
GHAZIABAD - 201002

TEL : 0120-2705448

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F.No. CCIT-GZB/ITO(A&J)/34AB/Valuer-04(2014-15)/2023-24/

Dated: 02.08.2023

To

Sh. Manoj Kumar Singh Raghav,  
1203, Devika Apartment, Sector-4, Vaishali  
Ghaziabad

PAN: AAHPR9634A

**Sub: Registration as a Valuer(Plant & Machinery) under section 34AB of Wealth Tax Act-1957 (For the purpose of Wealth-tax Act, 1957, Income-tax Act, 1961 and Gift-tax Act,1958 ) - Regarding.**

With reference to your letter/application received in this office on 07.08.2014 it is informed that your name has been registered u/s 34AB of the Wealth-tax Act, 1957 as valuer for the classes of assets mentioned as follows: -

**Valuer for – Machinery and Plant**

1. Your Registration No. is **VALUER- 07/2023-24** in the Register of Valuers maintained in the office of the Chief Commissioner of Income-tax Ghaziabad. Your registration shall be effective from **02/08/2023**.
2. In this regard, it may please be noted that:
  - (I) The report of valuation shall be prepared by you in the prescribed form (including all required information and documents) as per Rule 8D of Wealth-tax (Third Amendment) Rules, 1972 and the details of all such reports of valuation will be kept in a separate register and will be produced before the undersigned whenever required.
  - (II) The fee for the valuation of any asset shall be charged by you as per rule 8C of Wealth-tax Rules, 1957 and shall be acceptable to you. A receipt of the fee charged shall be issued by you and a copy of such receipt will be preserved, and produced before the undersigned whenever required.

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**(III) As per Section 34AC of the Wealth-tax Act, 1957:-**

- (i) Whenever you are convicted of any offence and sentenced to a term of imprisonment ; or
- (ii) In a case where you are a member of any association or institution established in India having as its object the control, supervision, regulation or encouragement of the profession of architecture, accountancy or company secretaries or such other profession as the Board may specify in this behalf by notification in the Official Gazette and found guilty of misconduct in professional capacity, by such association or institution,

You shall immediately after such conviction or, as the case may be, finding, intimate the particulars thereof to the Chief Commissioner of Income-tax, Ghaziabad.

**(IV) As per rule 8A(13) of the Wealth Tax Rules, 1957 notwithstanding anything contained in sub-rules (1) to (12) you shall not qualify for registration as a valuer if:-**

- (a) You have been dismissed or removed from Government Services ; or
- (b) You have been convicted of an offence connected with any proceeding under the Income-tax Act, 1961 (43 of 1961), or the Wealth-tax Act, 1957(27 of 1957), or the Gift-tax Act, 1958 (18 of 1958), or a penalty has been imposed on you under clause (iii) of sub-section (1) of section 271 or clause (i) of section 273 of the Income-tax Act, 1961 or under clause (iii) of sub-section (1) of section 18 of the Wealth-tax Act, 1957, or under clause (iii) or sub-section (1) of section 17 of the Gift-tax Act; or
- (c) You are undischarged insolvent; or
- (d) You have been convicted of any offence and sentenced to a term of imprisonment ; or
- (e) You have been guilty of misconduct in your professional capacity,-
  - (i) In a case where you are a member of any association or institution established in India having as its object the control, supervision, regulation or encouragement of the profession of engineering, architecture, accountancy, or company secretaries or such other profession as the Board may specify in his behalf by notification in the Official Gazette, by such association or institution; or
  - (ii) In case of violation of the conditions written in (IV)-(a) to (e) above, you will inform the office of the Chief Commissioner of Income-tax, Ghaziabad immediately in writing.

**(V) Whenever any penalty is imposed on you, you shall inform the office of the Chief Commissioner of Income-tax, Ghaziabad/concerned Pr. Commissioner of Income-tax about the nature of penalty within a month as mentioned in the rule 8-A(13) of the Wealth-tax Rules, 1957.**

(VI) As soon as you accept job with Government/public sector undertakings or any non-government employer, you shall inform the office of the Chief Commissioner of Income-tax, Ghaziabad/concerned Pr. Commissioner of Income-tax. During the service the Registration will be suspended and during this period any report of Valuation will be treated as void. The registration will be treated as cancelled from the date of getting employment.

(VII) In case violation of any of the conditions mentioned in section 8A of Wealth-tax Rules, 1957 is brought to the notice of Chief Commissioner of Income-tax, Ghaziabad/concerned Pr. Commissioner of Income Tax, your registration as Valuer may be cancelled under section 34AD of Wealth-tax Act, 1957.

(VIII) It may also be noted that registration under section 34AB of the Wealth-tax Act, 1957 as well as your performance shall be granted for three years from the effective date of registration, and in case of violation of relevant provisions or the above-mentioned conditions or not finding the performance satisfactory, the registration may be cancelled under section 34AD of Wealth-tax Act, 1957.

(IX) The application for renewal of approval should be submitted at least 60 days before the expiry of the current approval.

Yours faithfully,

(Dr. Suchismita Palai)  
Chief Commissioner of Income-tax  
Ghaziabad.

**Copy to :**

1. The Pr. Commissioner of Income Tax, Ghaziabad for kind information.
2. Sh. Manoj Kumar Singh Raghav, 1203, Devika Apartment, Sector-4, Vaishali, Ghaziabad
3. The ADG (System)-4, Income Tax Office, Vaishali, Ghaziabad for uploading in departmental website.

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*Ankur*  
(Ankur Shukla)  
Income Tax Officer (A&J)  
For Chief Commissioner of Income Tax,  
Ghaziabad.